The Punjab Abolition of Whipping Act, 1957

Act 25 of 1957

Keyword(s):
Whipping, Punishment
THE PUNJAB ABOLITION OF WHIPPING ACT, 1957

[ARRANGEMENT OF SECTIONS]

Sections:

1. Short title.

2. Abolition of Whipping.

THE PUNJAB ABOLITION OF WHIPPING ACT, 1957

(PUNJAB ACT No. 25 of 1957)

(Received the assent of the President on the 20th July, 1957 and
was published in the Punjab Gazette, Extraordinary, dated
the 29th July, 1957)

An Act to provide for the abolition of whipping as a punishment and to
amend the existing State Laws for this purpose.

Be it enacted by the Legislature of the State of Punjab in the Eighth
Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Punjab Abolition of Whipping
   Act, 1957.

2. Abolition of Whipping.—(1) The punishment of whipping as provided
   in any law with respect to any of the matters specified in the State and
   Concurrent
   Lists of the Seventh Schedule to the Constitution of India is hereby abolished.

   (2) If at the commencement of this Act any sentence of whipping imposed
   upon any offender by a Court or other authority under any law referred to in
   sub-section (1) has not been executed for any reasons, whether wholly or partial-
   ly, the offender shall be dealt with in the manner provided in section 395 of the
   Code of Criminal Procedure, 1898, as if that section had not been repealed by
   the Abolition of Whipping Act, 1955 (Act No. 41 of 1955).

1. For Statement of Objects and Reasons, see Punjab Gazette, Extra., dated the
   30th October, 1956.

The Act is applicable only in respect of merged areas by virtue of sec 88 of the